

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-507
IB-658/ND/2022

IN THE MATTER OF:

M/s Visiontech Automation

.....Applicant

Vs.

M/s Dabur India Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 07.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Vishal Sharma and Deelpchand Advocates

For the Respondent : R. Jawahar Lal, Adv. and Anuj Garg, Adv.

ORDER

Ld. Counsel on behalf of Operational Creditor is present and submitted that in terms of order dated 27.02.2024, they have filed their written submissions. However, their written submissions are not reflected on the e-portal. Ld. Counsel for the Corporate Debtor is present and their written submissions are now reflected on the e-portal. Ld. Counsel for the Operational Creditor may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. List this matter on **03.06.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**